

CC No. 131/19

CBI Vs. Mukesh Jain & Anrs.

23.09.2020

Present: Sh. Dhan Kishore, Id. Senior PP for CBI alongwith Pairvi Officer Sh. K. S. Thakur.

Sh. Ajit K. Singh, Sh. Deepak Bhadana, Sh. Shiv Shanker Singh and Sh. Prashanjeet Singh, Id. counsels for A-1 and A-8.

Sh. Ravi Prakash Shukla, Id. counsel for A-2.

Sh. Abhay N Das, Id. counsel for A-3 and A-5.

Sh. Md. Qamar Ali, Id. counsel for A-4, A-6 and A-7.

Sh. Ashok Kumar Gahalot, Id. counsel for A-9.

Proceedings against A-10 have already been abated vide order dated 21.08.2020.

Present matter has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No.417/RG/DHC dated 30.08.2020 passed by the Hon'ble High Court of Delhi and subsequent office Order No.E-10927-11013/ Power Gaz/RADC/2020 dated 30.08.2020 passed by Ld. District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

The case is at the stage of final arguments.

In the morning, due to connectivity issue in holding the meeting through video conferencing, the parties were directed to again join the meeting at 11.00 am. However, still there is frequent connectivity issue and in these circumstances, on request, put up this matter for final arguments, on 25.11.2020. The time of the next video conference meeting shall be communicated lateron.

(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/23.09.20